

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/647/2014

HYDERABAD, this the 21st day of January, 2020

Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member



1. D. Kashinath, S/o. (Late) Venkoba Rao,
Aged about 59 years,
Laboratory Attendant,
CRIUM, Hyderabad,
R/o. Hyderabad.
2. K. Yadiyah, S/o. (Late) K. Laxmaiah,
Aged about 58 years,
Laboratory Attendant,
CRIUM, Hyderabad, R/o. Hyderabad.
3. Mohammad Ibrahim,
S/o. (Late) Jabbar Miah,
Aged about 47 years,
Laboratory Attendant,
CRIUM, Hyderabad,
R/o. Hyderabad.
4. J. Kistaiah, S/o. (Late) J. Laxmaiah,
Aged about 45 years,
Laboratory Attendant,
CRIUM, Hyderabad, R/o. Hyderabad.
5. P. Usman Basha,
S/o (Late) Idrus Saheb,
Aged about 53 years,
Laboratory Attendant,
CRIUM, Hyderabad,
Presently working as Compounder
At CRU (U) 40/23, Park Road,
Kurnool 518 001. Applicants

(By advocate: Mrs. S. Anuradha)

Vs

1. Government of India rep. by its
Secretary to Government,
Dept. of Indian System of Medicine (AYUSH),
Ministry of Health and Family Welfare,
Nirman Bhavan, New Delhi.
2. The Central Council for Research in Unani Medicine,
Rep by its Director General,
J.N.B.C.E.H.A. Bhavan, 61-65, Institutional Area,
Opp. D-Block, Janakpuri,
New Delhi 110 058.
3. The Central Research Institute of Unani Medicine,
Rep. by its Deputy Director Incharge,
Erragadda, Hyderabad 500 038.

... Respondents

(By advocate: Mrs. K. Rajitha, Sr. CGSC)

O R D E R (ORAL)

Hon'ble Mr. Ashish Kalia, Judl. Member



The instant O.A. is filed by the applicants seeking the following reliefs:

ö..... to declare on the part of the respondents in not revising the initial pay scale of the applicants and not extending the subsequent benefits are arbitrary, illegal and unjust. Consequently direct the respondents to revise the pay scale of the applicants as Rs.3050-4590 w.e.f. 24.12.1998 and accordingly revise the 1st financial upgradation scale as Rs.3200-4900 as agreed by the 2nd respondent by their letter dated 17.10.2011 and accordingly pay the applicants all arrears of salary and further consequential benefits which the applicants are entitled to.ö

2. The brief facts of the case are that the applicants except the 1st applicant, have been working as Laboratory Attendants in the organization of Respondents No.2 & 3 for the last several years. The pay scale allowed to them is not on par with that of those in Central Council for Research in Ayurveda and Siddha. As stated by the applicants, they are eligible for grant of pay scale of Rs.3050-4900/- on second financial upgradation on par with the Lab Attendants of CCRAS. They have made a detailed representation dated 8.3.2007 for consideration of their cases. But the department has not taken any action. Learned counsel for the applicants prays that the respondents may be directed accordingly.

3. Heard Smt. S. Anuradha, learned counsel for the applicants and Smt. K. Rajitha, learned counsel for the respondents.

4. After hearing the counsel for the parties, we are of this view that this O.A. can be disposed of with a direction to the respondents to take a decision on the representation of the applicants, which is pending, within 90 days from the date of

receipt of a copy of this order. The applicants are granted liberty to re-approach this Tribunal, if their grievance still subsists.

5. With the above direction, the O.A. is disposed of. No order as to costs.



(B.V. SUDHAKAR)
ADMN. MEMBER

/pv/

(ASHISH KALIA)
JUDL. MEMBER